

EXTRAORDINARY PUBLISHED BY AUTHORITY

No. 2690, CUTTACK, WEDNESDAY, NOVEMBER 22, 2023/MARGASIRA 1, 1945

SECRETARIAT OF THE ODISHA LEGISLATIVE ASSEMBLY

NOTIFICATION
The 22nd November, 2023

No.7304/L.A.— The following Bill, which has been introduced in the Odisha Legislative Assembly on the 22nd November, 2023 is here with published under rule-68 of the Rules of Procedure and Conduct of Business in the Odisha Legislative Assembly for

THE ODISHA LAND REFORMS (SECOND AMENDMENT) BILL, 2023

Α

BILL

FURTHER TO AMEND THE ODISHA LAND REFORMS ACT, 1960.

BE it enacted by the Legislature of the State of Odisha in the Seventyfourth Year of the Republic of India, as follows: —

Short title.

general information

1. This Act may be called the Odisha Land Reforms (Second Amendment) Act, 2023.

Amendment of Section 4.

2. In the Odisha Land Reforms Act, 1960, in Section 4, —

Odisha Act 16 of 1960.

- (a) in sub-section (1), for clause (i) excluding the proviso thereto, the following clause shall be substituted, namely: —
- "(i) Subject to the provisions of sub-sections (5) to (8) persons who are in personal cultivation of any land or use of any land as homestead and recorded

as sub-tenants or under-raiyats in respect of such land in the record-of-rights under any law in force in any part of the State and their successor-in-interest.";

- (b) in sub-section (5),—
- (i) in the fourth Proviso, after clause (b) , the following clause shall be inserted, namely :—
 - "(c) in the case of sub-tenants, under-raiyats and their successor-in-interest who have failed to make such application within any of the periods specified in this sub-section may make an application within a period of two years from the date of commencement of the Odisha Land Reforms (Second Amendment) Act, 2023.";
 - (ii) after the fourth Proviso, the following proviso shall be inserted, namely:—

"Provided also that the Government may extend such period for making application from time to time by notification published in the official Gazette."; and

(c) in sub-section (6), for the words "eight hundred rupees", the words "fourteen thousand and two hundred rupees or the amount as decided by the Government by notification from time to time published in the Official Gazette" shall be substituted.

STATEMENT OF OBJECTS AND REASONS

To confer raiyati rights to the sub-tenants or under-raiyats or successor-ininterests who are in possession of land recorded as Sikkim, the Cabinet have approved the proposed Bill for amendment of the required sub-section and clause of Section 4 of the Odisha Land Reforms Act, 1960.

The sub-tenants or under-raiyats or their successor-in –interests who are in possession of agriculture land and homestead land recorded as Sikkim in RoR may make application before the Revenue Officer within two years from the commencement of the Odisha Land Reforms Act (Second Amendment), 2023 which may also be extended by the Government from time to time, for declaration of raiyati rights over such homestead and agricultural land recorded as Sikkim. This period of making application in this regard has not been extended since 1977. While making order Revenue Officer shall determine the compensation amount at the rate of Rs.14,200/-(Fourteen thousand two hundred)only per standard acre to be paid by the sub-tenants or under-raiyats or successor-in-interests to the land owners. The Government may revise the compensation amount from time to time.

The Bill seeks to achieve the above objectives.

SUDAM MARNDI Member-in-Charge

DASHARATHI SATAPATHY
OSD-CUM-SECRETARY
ODISHA LEGISLATIVE ASSEMBLY

Printed and Published by the Director, Printing, Stationery and Publication, Odisha, Cuttack-10 OGP/SBP Ex.Gaz. 1975-183+12